FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 14 of the Insolvency and Bankruptcy of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF DEEPAK WOOLLENS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Person	**DEEPAK WOOLLENS PRIVATE LIMITED**
2.	Date of Incorporation of Corporate Person	12.08.1976
3.	Authority under which the Corporate Person is Incorporated/ Registered	Registrar of Companies, Gwalior
4.	Corporate Identification Number of Corporate Person	U17110MP1976PTC027084
5.	Address of the registered office of Corporate person	0/7, H.I.G., Choti Khajrani, Nanda Nagar, Indore, Madhya Pradesh, India, 452011
6.	Liquidation Commencement Date of Corporate Person	28.12.2024
7.	Name, Address, Email Address, Telephone number and Registration number of the Liquidator	Name: Navin Khandelwal Address: 206, Navneet Plaza, 5/2, Old Palasia, Indore, Madhya Pradesh-452018 Process Specific mail id: liquidation.deepak@gmail.com Mail id Registered with IBBI website: navink25@yahoo.com IBBI Registration number: IBBI/IPA-001/IP-P00703/2017-2018/11301
8.	Last date for Submission of Claims	27.01.2025

Notice is hereby given that **Deepak Woollens Private Limited** has commenced voluntary liquidation on 28.12.2024.

The stakeholders of **Deepak Woollens Private Limited** are hereby called upon to submit a proof of their claims, on or before 27.01.2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only.

All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

Date: 02.01.2025
Place: Indore

Navin Khandelwal
IBBI/IPA-001/IP-P00703/2017-2018/11301

Navin Khandelwal * IRP IBBI/IPA-001/P00703/2017-18/11301 *

IMPACT OF WAR | **Ukraine halts transit as pre-war deal expires; Zelenskyy says will not allow Moscow to earn 'additional billions ... on our blood'**

RUSSIAN GAS TO EU STOPS

Agencies
MOSCOW/KYIV

Ukraine on Wednesday halted Russian gas supplies to European customers that pass through the country, almost three years into Moscow's all-out invasion of its neighbour, after a prewar transit deal expired on December 31.

Russian company Gazprom confirmed that gas exports via Ukraine to Europe stopped from 08:00 local time on Wednesday.

At a summit in Brussels last month, Ukrainian President Volodymyr Zelenskyy vowed that Kyiv would not allow Moscow to use the transits to earn "additional billions ... on our blood, on the lives of our citizens".But he briefly held open the possibility of the gas flows continuing if payments to Russia were withheld until the war ends.

Ukraine's energy minister, Herman Halushchenko, confirmed on Wednesday morning that Kyiv had stopped the transit "in the interest of national security."

"This is a historic event. Russia is losing markets and will incur financial losses. Europe has already decided to phase out Russian gas, and (this) aligns with what Ukraine has done today," Halushchenko said in an update on the Telegram messaging app.

The Ukrainian transit route served EU members, Austria and Slovakia —AP

Even as Russian troops and tanks moved into Ukraine in 2022, Russian natural gas kept flowing through the country's pipeline network — set up when Ukraine and Russia were both part of the Soviet Union — to Europe, under a five-year agreement. Gazprom earned money from the gas and Ukraine collected transit fees.

Before the war, Russia supplied nearly 40% of the European Union's pipeline natural gas. Gas flowed through four pipeline systems, one under the Baltic Sea, one through Belarus and Poland, one through Ukraine and one under the Black Sea through Turkey to Bulgaria.

After the war started, Russia cut off most supplies through the Baltic and Belarus-Poland pipelines, citing disputes over payment in rubles. The Baltic pipeline was blown up in an act of sabotage, but details of the attack remain murky.

The Russian cutoff caused an energy crisis in Europe. Germany had to shell out billions of euros to set up floating terminals to import liquefied natural gas that comes by ship, not by pipeline. Users cut back as prices soared. Norway and the US filled the gap, becoming the two largest suppliers.

The European Commission said the continent's gas system was "resilient and flexible" and that it could cope with the change. Europe has outlined plans to completely eliminate Russian gas imports by 2027.

Russia can still send gas to Hungary, Turkey and Serbia through the TurkStream pipeline across the Black Sea.

The Ukrainian transit route served EU members, Austria and Slovakia.

Syrian military posts for 6 foreign fighters

Agencies
DAMASCUS

Syria's new rulers have appointed several foreign fighters, including Uyghurs, a Jordanian, and a Turk, to the country's armed forces in a move to integrate rebel groups into a professional military structure, two Syrian sources said.

Of the 49 military roles announced by the Defence Ministry on Sunday, at least six were given to foreigners, including three ranked as brigadier-generals and three as colonels.

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No.98,Udyog Vihar, Phase-IV,Gurgaon-122015.(Haryana) and **Branch Office at:- 102/103, Darshan Mall, 15/2 Race Course Road, Indore- 452001, Madhya Pradesh/ H.no 176 scheme no 97 slice -4 near Narmada square after gopur square Indore.452001** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Auhorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website: www.iiflonehome.com

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
1. Mr. Laxman Singh Yadav 2. Mrs. Vimlesh Yadav (Prospect No 839260 & 927929)	08-Nov-2022 Rs. 29,93,737/- (Rupees Twenty Nine Lakh Ninety Three Thousand Seven hundred and Thirty Seven Only)	All that part and parcel of the property bearing Plot No 153, admeasuring 1000 Sq. Ft., Singapoore British Park, Gram Dhabli Teh Sanwer, Indore, Madhya Pradesh, India-453771	23-Nov-2023	Rs. 23,52,000/- (Rupees Twenty Three Lakh Fifty Two Thousand Only)
	Bid Increase Amount Rs.25,000/- (Rupees Twenty Five Thousand Only)		Total Outstanding as On Date 05-Dec-2024 Rs. 31,06,022/- (Rupees Thirty One Lakh Six Thousand and Twenty Two Only)	Earnest Money Deposit (EMD) Rs. 2,35,200/- (Rupees Two Lakh Thirty Five Thousand Two Hundred Only)
1. Mr. Lokesh Choudhari 2. Mrs. Parwati 3. Mrs. Resham Bai 4. Mr. Rohit (Prospect No 906791)	28-May-2022 Rs.14,68,383/- (Rupees Fourteen Lakh Sixty Eight Thousand Three Hundred Eighty Three Only)	All that part and parcel of the property bearing House On North Part, of Plot No 16,Area Admeasuring 1061 Sq.Ft. Bajar Chok, Mhow Gaon, Indore, Indore, 453441, Madhya Pradesh, India. **(Land area admeasuring 900 sq. ft. and Built up area admeasuring 900 sq. ft.)**	30-Sep-2024	Rs. 14,27,000/-(Rupees Fourteen Lakh Twenty Seven Thousand Only)
	Bid Increase Amount Rs. 25,000/- (Rupees Twenty Five Thousand Only)		Total Outstanding as on Date 05-Dec-2024 Rs. 17,60,415/- (Rupees Seventeen Lakh Sixty Thousand Four Hundred Fifteen Only)	Earnest Money Deposit (EMD) Rs.1,42,700/- (Rupees One Lakh Forty Two Thousand Seven Hundred Only)

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
15-Jan-2025 1100 hrs -1400 hrs.	17-Jan-2025 till 5 pm.	21-Jan-2025 1100 hrs-1300 hrs.

Mode Of Payment:- EMD payments are to be made vide online mode only. To make payments you have to visit https://www.iiflonehome.com and pay through link available for the property/ Secured Asset only.
Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction. **For Balance Payment - Login https://www.iiflonehome.com >My Bid >Pay Balance Amount.**

TERMS AND CONDITIONS:-

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider **https://www. iiflonehome.com** well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IIFL HFL.
6. **Bidders are advised to go through the website https: //www.iiflonehome.com and https://www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.**
7. **For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- care@iiflonehome.com, Support Helpline Numbers:@1800 2672 499.**
8. For any query related to Property details, Inspection of Property and **Online bid etc. call IIFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- care@iiflonehome.com**
9. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
10. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
11. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
12. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:-Indore, Date:02-01-2025 **Sd/- Authorised Officer, IIFL Home Finance Limited.**

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DEEPAK WOOLLENS PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of Corporate Person	DEEPAK WOOLLENS PRIVATE LIMITED
2.	Date of Incorporation of Corporate Person	12.08.1976
3.	Authority under which the Corporate Person is Incorporated/ Registered	Registrar of Companies, Gwalior
4.	Corporate Identification Number of Corporate Person	U17110MP1976PTC027084
5.	Address of the registered office of Corporate person	0/7, H.I.G., Choti Khajrani, Nanda Nagar, Indore, Madhya Pradesh, India, 452011
6.	Liquidation Commencement Date of Corporate Person	28.12.2024
7.	Name, Address, Email Address, Telephone number and Registration number of the Liquidator	Name: Navin Khandelwal Address: 206, Navneet Plaza, 5/2, Old Palasia, Indore, Madhya Pradesh-452018 Process Specific mail id: liquidation.deepak@gmail.com Mail id Registered with IBBI website: navink25@yahoo.com IBBI Registration number: IBBI/IPA-001/IP-P00703/2017-2018/11301
8.	Last date for Submission of Claims	27.01.2025

Notice is hereby given that **Deepak Woollens Private Limited** has commenced voluntary liquidation on 28.12.2024.

The stakeholders of **Deepak Woollens Private Limited** are hereby called upon to submit a proof of their claims, on or before 27.01.2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only.

All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

Date: 02.01.2025
Place: Indore

Navin Khandelwal
IBBI/IPA-001/IP-P00703/2017-2018/11301

ADITYA BIRLA CAPITAL

ADITYA BIRLA HOUSING FINANCE LIMITED
Registered Office- Indian Rayon Compound, Veraval, Gujarat-362266 Branch Office- Benchmark Business Park, 5th Floor ,Block No A-3, Scheme No 54- Pu-4 ,Oppsite Satya Sai School, Vijay Nagar, Indore – 452010

APPENDIX IV
[See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002]
Possession Notice (For Immovable Property)

Whereas, the undersigned being the authorized officer of **Aditya Birla Housing Finance Limited** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued a **demand notice dated 17-10-2024 calling upon the borrowers NIKHILESH CHOUHAN & SHARDA CHOUHAN mentioned in the notice being of Rs. 26,78,631/- (Rupees Twenty Six Lakh Seventy Eight Thousand Six Hundred Thirty One Only)** within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act. read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 **on this 31st day of December of the year, 2024.**

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount of **Rs. 26,78,631/- (Rupees Twenty Six Lakh Seventy Eight Thousand Six Hundred Thirty One Only)** and interest thereon. Borrowers attention is invited to the provisions of Sub-section 8 of Section 13 of the Act., in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All That Piece And Parcel Of Plot No. 147, Admeasuring 1000 Sq Ft., I.E. 92.93 Sq. Mtrs., P.H. No. 24, Survey No. 7/1, 7/3, 7/5, 7/6, 7/7, 8/1, 7/4, Total Area 2.916 Hectare, Village Borkhedi, Colony Constructed On Land Being "Nova Classic", Gram Barkhedi, Tehsil Mhow, District Indore, Madhya Pradesh-453446, And **Bounded As: East:** Colony Plot No. 109 **West:** Colony Road **North:** Colony Plot No.146 **South:** Colony Road.

Date: 31/12/2024 **Authorised Officer**
Place: Indore **Aditya Birla Housing Finance Limited**

SHREE TIRUPATI BALAJEE FIBC LIMITED

CIN: L25202MP2009PLC022526
Regd. Office: Plot No. A.P. 14 (Apparel Park), SEZ Phase-II, Industrial Area, Pithampur-454774 (M.P.) Phone: 0731-4217400
Website: www.tirupatibalajee.com, E-mail: cs@tirupatibalajee.com

Notice of 01/2024-25 EGM, Remote E-voting and Book Closure

Notice is hereby given that 01/2024-25 Extra Ordinary General Meeting (EGM) of the members of **SHREE TIRUPATI BALAJEE FIBC LIMITED** will be held on **Thursday, 30th day of January, 2025 at 11:30 A.M.** through Video Conferencing (VC) / Other Audio Visual Means (OAVM) for which purposes registered office of the company situated at Plot No. A.P. 14 (Apparel Park), SEZ Phase-II, Industrial Area, Pithampur-454774 (M.P.), shall be deemed as the venue for the Meeting and the proceedings of the EGM shall be deemed to be made thereat, to transact the business as set out in the notice of EGM.

In terms of MCA Circulars & SEBI Circular, the Notice of the 01/2024-25 EGM has been sent via E-mail on 01st January, 2025, to those Members whose email address are registered / updated with the Company / Depository Participants. The Notice of the 01/2024-25 EGM is also available on the website of the Company at **www.tirupatibalajee.com,** website of the Stock Exchange i.e. National Stock Exchange of India Limited at **www.nseindia.com** and the EGM Notice is also available on the website of Central Depository Services (India) Limited (CDSL) (e-voting agency of the Company) at **www.evotingindia.com**.

CS Ritesh Gupta, Proprietor of **Ritesh Gupta & Co.**, Company Secretaries, Indore (FCS 5200 & CP 3764) has been appointed as the scrutinizer for scrutinizing the remote e-voting process and e-voting at the EGM in a fair and transparent manner.

Members holding shares as on the cut-off date i.e. Friday, 24th day of January, 2025 may cast their vote electronically on the resolutions as set out in the notice of EGM through remote electronic voting system of Central Depository Services (India) Limited (CDSL) from a place other than venue of EGM ("Remote e-voting").

All the members are further informed that:

1. **The remote e-voting shall commence on Monday, 27th day of January, 2025 at 09:00 A.M. (IST) and ends on Wednesday, 29th day of January, 2025 at 05:00 P.M. (IST).**
2. The cut-off date is fixed on Friday, 24th day of January, 2025 for eligibility of participation and vote by remote e-voting at EGM by members whose names are registered in the Register of Members or in record of the CDSL and / or NSDL as beneficial owner of the shares of the Company;
3. The voting rights of the members shall be in proportion to their holding of shares in paid-up equity share capital of the company as on cut-off date i.e. Friday, 24th day of January, 2025.
4. Any person, who acquires shares and becomes shareholder of the Company after dispatch of the EGM Notice and holding shares as of the cut-off date i.e. Friday, 24th day of January, 2025, can also use remote e-voting facility as well as voting at meeting. Such prospective shareholders may refer detailed procedure pertaining to e-voting, contained in 'NOTES' in notice of the EGM posted on company's website **www.tirupatibalajee.com,** on the website of the Stock Exchange i.e. National Stock Exchange of India Limited at **www.nseindia.com** and also at CDSL's e-voting website **www.evotingindia.com.** However, if such shareholder is already registered with CDSL for remote e-voting then existing user-id and password can be used for casting your vote.
5. Members may note that -
   A. The remote e-voting module shall be disabled by CDSL after the aforesaid date and time for voting and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently;
   B. The members who have cast their vote by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their vote again; and
   C. A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date Friday, 24th day of January, 2025, shall only be entitled to the facility of remote e-voting as well as e-voting at EGM .
   D. In case of queries of grievances pertaining to e-voting procedure, shareholders may refer the FAQs for shareholders and e-voting user manual for shareholders available at the download section of **www.evotingindia.com** or may contact:

Particulars	Central Depository Services (India) Limited	Bigshare Services Private Limited	Shree Tirupati Balajee FIBC Limited
Address	A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill, Compounds, N.M. Joshi Marg, Lower Parel (East) Mumbai-400013 (MH)	Pinnacle Business Park, Office No. S6-2, 6th Floor, Mahakali Caves Road, Next to Ahura Centre, Andheri East, Mumbai-400093 (MH)	Plot No. A.P.-14 (Apparel Park), SEZ Phase-II, Industrial Area, Pithampur-454774 (MP)
Name & Desgn.	**Mr. Rakesh Dalvi**	**Mr. Rajesh Kumawat**	**Mr. Vipul Goyal** Company Secretary cum Compliance Officer
Tel.	18002109911	022-62638395	0731-4217400
E-mail id	helpdesk.evoting@cdslindia.com	info@bigshareonline.com	cs@tirupatibalajee.com

Further Notice is given that:
Pursuant to the provisions of Section 91 of the Companies Act, 2013 read with the Regulation 42 of the SEBI (LODR) Regulations, 2015 the Register of Members and Share Transfer Book of the company shall remain closed from Friday, 24th January, 2025 to Thursday, 30th day of January, 2025, (both days inclusive) for the purpose of the aforesaid EGM.

For, **Shree Tirupati Balajee FIBC Limited**
Vipul Goyal
Company Secretary & Compliance Officer
FCS : 10223

Place: **Pithampur (Dhar)**
Date: **02.01.2025**

MADHYA PRADESH ELECTRICITY REGULATORY COMMISSION

5th Floor "Metro Plaza," Bittan Market, E-5, Arera Colony, Bhopal-462016
Phone No. : 0755-2430154, 2463585, Fax No. : 4004137
E-mail : secretary@mperc.nic.in, Website : www.mperc.in

No. MPERC/2024/2759 **Bhopal, Dated : 31.12.2024**

PUBLIC NOTICE (PETITION No. 72/2024)

Madhya Pradesh Electricity Regulatory Commission (MPERC) had notified **"The Madhya Pradesh Electricity Regulatory Commission (Terms and Conditions for Determination of Tariff for supply and wheeling of Electricity and Methods and Principles for Fixation of Charges) Regulations, 2021 (RG-35 (III) of 2021) and amendments thereof"** (hereinafter referred to as Tariff Regulations).

The Petitioners M.P. Poorv Kshetra Vidyut Vitaran Co. Ltd. Jabalpur, MP Madhya Kshetra Vidyut Vitaran Co. Ltd. Bhopal, M.P. Paschim Kshetra Vidyut Vitaran Co. Ltd. Indore and M.P. Power Management Company Ltd. Jabalpur (hereinafter referred to as the 'Petitioners or East Discom (EZ), West Discom (WZ), Central Discom (CZ) and MPPMCL respectively'), are wholly owned Companies of the Government of Madhya Pradesh. MPPMCL is the holding Company of the above-mentioned Distribution Companies (Discoms).

As per regulation 7.2 of the Tariff Regulations, 2021 the aforementioned companies have filed a petition for determination and approval of the Revised Aggregate Revenue Requirement (ARR) for FY 2025-26 and Retail Supply Tariff for FY 2025-26 before the Commission on 29th November 2024. The Commission held motion hearing on 10th December 2024 and admitted the said petition. The Commission has now decided to seek stakeholders' comments through this notice. Brief summary of the ARR for FY 2025-26 as filed by the petitioners is given in the table below :

Table 1 : Summary of ARR filed by petitioners for FY 2025-26
All figures in Rs. Crores

Particulars	M.P. State	East DISCOM	Central DISCOM	West DISCOM
Power Purchase Cost including Inter-State Transmission Charges	40,987	9,770	12,668	18,550
Intra-State Transmission (MP Transco) Charges and SLDC Charges	5,316	1,759	1,778	1,779
R&M Expenses	1,203	488	388	328
Employee Expenses	4,164	1,387	1,350	1,427
A&G Expenses	476	148	162	166
Depreciation	1,127	434	342	352
Interest & Finance Charges	1,349	490	602	256
Other Debits, Write-offs (Prior period and bad debts)	12	4	4	4
Lease charges for Smart Meters	545	154	218	172
Return on Equity (RoE)	695	243	276	176
Total Expenses	**55,874**	**14,877**	**17,788**	**23,209**
Less : Other income (excluding Delayed Payment Surcharge)	617	185	166	265
Total ARR	**55,257**	**14,692**	**17,621**	**22,944**
Impact of True Up of FY 2023-24 of MP GENCO*	(857)	(243)	(291)	(323)
Impact of True Up of FY 2023-24 of MP DISCOMs**	4,344	1,529	2,303	512
Total ARR including True-up (A)	**58,744**	**15,978**	**19,634**	**23,132**
Revenue from Sale of power at existing tariff (B)	54,637	14,860	18,262	21,514
Total Revenue Gap (A-B)	**4,107**	**1,117**	**1,372**	**1,618**
Revenue from Sale of power at proposed tariff	**58,744**	**15,978**	**19,634**	**23,132**
Gap at proposed tariff	**0.00**	**0.00**	**0.00**	**0.00**

* Amount of True-up for FY 2023-24, as per information provided by MPGENCO.
** As per True-up petition of MP Discoms for FY 2023-24.

For FY 2025-26 the petitioners have estimated that the Revenue from Sale of power at existing tariff will be Rs 54,637 Crore and there will be a revenue gap of Rs 4,107 Crore. The petitioners have proposed to meet this revenue gap through revision of tariff for FY 2025-26. Petitioners have proposed the tariff hike of 7.52% for FY 2025-26 by considering the gap of Rs 4,107 Crore as given below: -

Table 2 : Impact on Revenue due to proposed tariff for FY 2025-26 for the State

	Tariff Category	Sale	Revenue at Current Tariff	Revenue at Proposed Tariff	Additional Revenue at proposed Tariff
		MU	Rs. Crore	Rs. Crore	Rs. Crore
LV-1	Domestic	20,526.59	13,458.25	14,446.47	988.21
LV-2	Non-Domestic	5,122.91	4,766.43	4,984.88	218.44
LV-3	Public Water Works & Street Light	2,103.50	1,433.84	1,538.09	104.25
LV-4	LT Industrial	1,718.02	1,556.46	1,618.77	62.31
LV-5	Agriculture and Allied Activities	30,424.82	18,174.16	19,683.52	1,509.36
LV-6	E Vehicle/E-Rickshaws Charging Stations	4.48	3.09	3.29	0.20
	Total (LT)	**59,900.33**	**39,392.24**	**42,275.01**	**2,882.77**
HV-1	Railway Traction	55.32	33.47	35.98	2.52
HV-2	Coal Mines	586.62	508.08	534.68	26.60
HV-3.1	Industrial	11,245.00	8,711.86	9,460.77	748.91
HV-3.2	Non-Industrial	1,524.16	1,461.69	1,540.33	78.64
HV-3.3	Shopping Mall	132.13	115.74	121.93	6.19
HV-3.4	Power Intensive Industries	3,901.40	2,252.15	2,456.13	203.98
HV-4	Seasonal	28.12	30.31	30.31	0.00
HV-5	Irrigations, Public Water Works and other than Agricultural	2,065.24	1,697.78	1,825.67	127.89
HV-6	Bulk Residential Users	443.24	343.93	368.25	24.32
HV-7	Synchronization of Power for Generators connected to the Grid	38.98	45.08	48.63	3.55
HV-8	E Vehicle /E-Rickshaws Charging Stations	40.65	26.69	28.49	1.81
HV-9	Metro Rail	21.33	17.95	17.95	0.00
	Total (HT)	**20,082.19**	**15,244.73**	**16,469.13**	**1,224.41**
	TOTAL (LT+HT)	**79,982.51**	**54,636.97**	**58,744.15**	**4,107.18**

The aforesaid tariff proposal includes some changes in Tariff Structure and General Terms & Conditions, which are discussed in detail in petition along with the reasons. Some Prominent changes proposed by the petitioners are as follows :

1. **Simplification of Tariff slabs in LV-1.2 : Domestic Tariff :** For the purpose of simplification of Domestic Tariff sub-categories, the existing tariff slab of **"151-300 unit"** is proposed to be modified as **"Above 151 units"** and existing **"Above 300 units slab"** is proposed to be abolished.
2. **Merging of slabs under Tariff Sub-Categories of LV-5 :** For the ease of implementation of provision of the Electricity (Second Amendment) Rules, 2023 and Standard Operating Procedure (SOP) issued by the MoP for subsidy accounting and disbursement, the existing tariff slabs under Tariff Sub-Categories of LV-5 are proposed to be merged into a single tariff slab. The proposed tariff has been worked out by following the revenue neutral approach for revenue from all the slabs in the proposed tariff.
3. **Measured Common Billing Norms for unmetered permanent and temporary connections under Agriculture Category :** In line with the provision of Standard Operating Procedure (SOP) for subsidy accounting and disbursement issued by the MOP, billing of unmetered agriculture connections is to be done by measuring the energy at Distribution Transformers (DT) or feeder level through proper metering of DTs/feeders. As per the provisions of the SOP petitioner's proposed to calculate common measured norms at circle level which shall be used for the purpose of billing of unmetered permanent and temporary connections under Agriculture Category.
4. **Introduction of kVAh billing for HT categories :** kVAh tariff has been proposed for implementation in view of various advantages of switching over to kVAh billing to both licensee and consumers.
5. **Continuation of Tariff for supply through DTR meters for cluster of Jhuggi/Jhopadi:** Tariff for supply to cluster of Jhuggi/Jhopadi through DTR meters is proposed to be continued till the time proper electrification of these declared/undeclared illegal colony and meterisation of consumers is achieved thereon.
6. **Introduction of ToD Tariff for other LT consumers (except agriculture) having sanctioned load/contracted demand exceeding Ten Kilowatt and also for consumers installed with Smart Meters :** In line with the provision of the Electricity (Rights of Consumers) Amendment Rules, 2023 time of day tariff was implemented with effect from 01.04.2024 for Non-domestic & Industrial Consumers having contracted demand exceeding 10kW. The Rule also mandates for implementation of ToD tariff for other consumers except agricultural consumers with effect from 01.04.2025 and ToD tariff to be made effective immediately after installation of smart meters. In view of the current status of meterisation & types of installed meters ToD tariff is proposed for other LT consumers (except agriculture) having sanctioned load/contract demand exceeding ten Kilowatt. For consumers with Smart meters, ToD rebate of 20% on normal rate of energy charge is proposed for energy consumed during the Solar Hours i.e., during 9 AM to 5 PM (Off-peak period) and no peak ToD Surcharge is proposed to be levied.
7. **As the average cost of power during 10:00 PM to 6:00 AM is comparatively higher normal tariff is proposed instead of prevailing ToD rebate for HT consumers :** The average cost of power during these hours is comparatively higher and any ToD rebate during these hours will burden other consumers of the Discoms. Thus it is proposed that tariff at normal rates to be billed to such consumers during 10:00 PM to 6:00 AM.
8. **Green Energy Charges :** The Petitioners have proposed two types of Green Energy Charges/Tariff for FY 2025-26 also i.e., one for the purpose of reducing their carbon footprint and seeking Certification to this effect and other as per MPERC (Co-generation and generation of electricity from Renewable sources of energy) Regulations, 2021 for RPO compliance of the consumers.
9. **Continuation of existing rebates to HV 3 category consumers (all sub-categories) :** All applicable rebates for HV-3 category consumers have been proposed to be continued for FY 2025-26.
10. In view of proposed kVAh Billing for HT Consumer, the existing provision of PF incentives/ rebates and penalties will then no longer be needed hence proposed to be omitted.

Interested persons may file their Objections/Comments/Suggestions alongwith Documents/Evidence, if any relating to the ARR and Tariff proposals in three copies to the **Secretary, Madhya Pradesh Electricity Regulatory Commission, 5th Floor "Metro Plaza" E-5 Arera Colony, Bittan Market Bhopal-462016** so as to reach the Commission's office latest by 24.01.2025. A copy of Objections/Comments/Suggestions be also sent to respective DISCOMs and MPPMCL **(via e-mail at setracez@yahoo.co.in** to East DISCOM, **cecomwz@gmail.com** to West DISCOM, **regulatorycellcz@gmail.com** to Central DISCOM and **cgmrmmppmcl@gmail.com** to MPPMCL) followed by its hard copy. Advance copy of the Objections/Comments/Suggestions can also be sent by "e-mail at **secretary@mperc.nic.in**" followed by its hard copy which should reach the Commission's Office latest by 24.01.2025. Objections/Comments/Suggestions received after 24.01.2025 shall not be considered.

Copy of petition along with Tariff proposal may be obtained on any working day between 11:00 AM and 4:00 PM upto 24.01.2025 from the Commission's office or Headquarters of MPPMCL at Block No. 15, Shakti Bhawan, Rampur, Jabalpur–482008 or Headquarters of M.P. Poorv Kshetra Vidyut Vitaran Co. Ltd. at Block No. 7, Shakti Bhawan, Rampur, Jabalpur or M.P. Paschim Kshetra Vidyut Vitaran Co. Ltd. at GPH Compound, Polo Ground, Indore or M.P. Madhya Kshetra Vidyut Vitaran Co. Ltd. at Nishtha Parisar, Govindpura, Bhopal on payment of **Rs. 1000** for one copy in cash or demand draft drawn in favor of **"DGM (Accounts) MPPMCL, Jabalpur"** or **"RAO JC MPPKVVCL, Jabalpur"** or **"RAO MPPKVVCL, Indore"** or **"RAO MPMKVVCL, Bhopal"**, respectively. Copy of petition can also be obtained by post on additional payment of Rs.100 towards postage expenses. Copy of petition & Tariff proposal can also be downloaded free of charge from Commission's **website https://mperc.in/** and from petitioners' **website viz. https://www.mppmcl.com/, https://www.mpez.co.in/, https://www.mpwz.co.in/#/home and https://portal.mpcz.in/web/**respectively.

The Commission shall arrange public hearing on virtual mode, for West, East, and Central DISCOMs on **11.02.2025, 13.02.2025 and 14.02.2025**, respectively at **11 A.M.** The person who has filed their representation in writing with the Commission may intimate mobile number and e-mail ID to the Commission Secretary at e-mail ID **secretary@mperc.nic.in** to participate in the public hearing as per the relevant guidelines available on the Commission website.

M.P. Madhyam/118095/2025 **SECRETARY**

एक नजर

शराब दुकान से निकले मिस्त्री को टक्कर मारी

इंदौर (नप्र)। हीरानगर इलाके में कल रात हुए एक सड़क हादसे में एक मिस्त्री गंभीर रूप से घायल हो गया। वह कलाली से निकला था तभी गाड़ी वाले ने उसे चपेट में ले लिया। इसी तरह स्कीम नंबर 78 में भी हादसे में एक युवक घायल हुआ है। हीरा नगर पुलिस के अनुसार घायल युवक का नाम भोपू पिता श्री यादव निवासी श्याम का बगीचा है। वह पेशे से मिस्त्री है। उसका साथी बंटी नामक युवक भी घायल हुआ है। दोनों ही शराब दुकान से निकले थे संभवत नशे में थे। इस दौरान गाड़ी वाले ने उन्हें टक्कर मार दी थी। दोनों को इलाज के लिए अस्पताल में भर्ती किया गया है। इसी तरह स्कीम नंबर 78 में रहने वाले रजत पिता विमल को भी अज्ञात गाड़ी वाले ने टक्कर मार दी। वह अपने दोस्त बृजेश के साथ था। हादसे के बाद इलाज करवा कर दोनों अपने कमरे पर आ गए थे फिलहाल उनकी हालत खतरे से बाहर है।

राह चलते बदमाशों ने युवक पर किया हमला

इंदौर (नप्र)। एरोड्रम इलाके में एक युवक पर दो अनजान बदमाशों ने हमला कर उसे घायल कर दिया। शराब दुकान के बाहर वह मिले थे और विवाद किया, बाद में आगे रास्ता रोककर मारपीट कर डाली। एरोड्रम थाने में फरियादी भारत भिलवारे पिता राधा कृष ा निवासी राजनगर की शिकायत पर दो अनजान लोगों के खिलाफ मुकदमा दर्ज किया गया है। भारत ने पुलिस को बताया कि घटना बीती रात की है। वह शराब दुकान से शराब लेकर घर जा रहा था, तभी छोटा बांगड़दा रोड गुवराम शराब दुकान के सामने दो अनजान लोगों ने उसकी कहा सुनी हुई उन्होंने उसे गालियां दी वह वहां से निकल गया। थोड़ी ही आगे जाने पर दोनों ने उसे फिर रोका और हमला कर दिया। उसे बुरी तरह से मारा पीटा। बदमाश जाते-जाते जान से मारने की धमकी देकर गए हैं।

पुराने झगड़े में दो भाइयों को मार मार कर किया अधमरा

इंदौर (नप्र)। पलासिया इलाके में दो सगे भाइयों पर पुरानी रंजिश में हमला हुआ है। बदमाशों ने मार मार कर उन्हें अधमरा कर डाला। पलासिया थाने में फरियादी कृष ा बोरासी और उसके भाई की शिकायत पर आरोपी आकाश सिलावट पिता कमल सिलावट निवासी खटीक मोहल्ला बड़ी ग्वालटोली, उसके भाई अमन सिलावट सहित अभिषेक सिलावट और अंकित बोरासी के खिलाफ मुकदमा दर्ज किया गया है। फरियादी कृष ा ने पुलिस को बताया कि उस पर और उसके भाई पर गीता नगर सांवरिया टी स्टॉल पर हमला हुआ है। घटना बीती रात की है। आरोपियों से उनका पुराना झगड़ा चल रहा है। उसी रंजिश में वह आमने-सामने हो गए। आरोपियों ने लोहे के डंडों और लोहे के पाइप से उन्हें जमकर मारा पीटा है। दोनों घायल भाइयों को इलाज के लिए अस्पताल ले जाया गया था बाद में रिपोर्ट दर्ज हुई है।

श्री उमिया पाटीदार हायर सेके डरी स्कूल तिल्लौर में विद्यार्थियों ने रचा ब्रह्मा ड

इंदौर (नप्र)। बलराम सेठ अध्यक्ष पाटीदार समाज इंदौर जिला, पुरुषोत्तम मुकाती अध्यक्ष उमिया धाम समिति, रामविलास गोड अध्यक्ष रेव गांव समिति, पुरुषोत्तम पाटीदार सचिव रेव गांव समिति, गुप्ता उपाध्यक्ष रेव गांव समिति, डा राजेंद्र अध्यक्ष सरदार पटेल नेत्र चिकित्सालय, बाबूलाल पाटीदार तथा समिति के अध्यक्ष गौरीशंकर सेठ के मुख्य आतिथ्य में श्री उमिया पाटीदार हायर सेके डरी स्कूल तिल्लौर में विद्यार्थियों द्वारा आयोजित शैक्षि क प्रदर्शनी ब्रह्मा ड ने सफलता के नवीन आयाम स्थापित किए। आयोजन में बड़ी संख्या में अभिभावक एवं समाजजन विद्यार्थियों द्वारा रचित प्रदर्शनी को निहारने पहुंचे। प्रदर्शनी में सभी शैक्षि क विषयों के अतिरिक्त कला, कौशल, टेक्नोलॉजी, संगीत, नृत्य खेल तथा अन्य विधाओं का अद्भुत प्रदर्शन विद्यार्थियों ने किया। परिसर में मनोरंजन हेतु बनाया गया भूत बंगला विशेष आकर्ष ा का केंद्र था साथ ही कैं टीन मंदिर प्रतिकृति एवं स्वादिष्ट फूड जोन एवं खेल प्रांग ा में जन समूह की विशेष उपस्थिति रही। राजस्थानी संगीत की प्रस्तुति और कठपुतली नृत्य तथा श्री हनुमान आराधना नृत्य इस कार्यक्रम का विशेष आकर्ष ा रहे। आभार प्रदर्शन घनश्याम पाटीदार ने किया। इस अवसर पर सभी समिति सदस्य, शिक्षक परिवार एवं बड़ी संख्या में अभिभावकों एवं ग ामान्य जनों की उपस्थिति रही।

लड़कियों की ड्रेस में ड्रग्स के साथ पकड़ाया डॉक्टर

न्यू ईयर पार्टी में परोसने लाए थे, एक साथी भी गिरफ्तार

इंदौर (नप्र)। इंदौर क्राइम ब्रांच पुलिस ने एक डॉक्टर को एमडी ड्रग्स के साथ गिरफ्तार किया है। पुलिस ने जब ये कार्रवाई की उस दौरान डॉक्टर लड़कियों की ड्रेस पहने मिला। पुलिस ने उसके एक साथी को भी गिरफ्तार किया है।

पुलिस ने आरोपियों के पास से 30 ग्राम एमडी ड्रग्स और ढाई किलो गांजा बरामद किया है। दोनों न्यू ईयर की पार्टी में कस्टमर्स को देने के लिए नशे का सामान लाए थे।

आरोपी का नाम योगेश लड़इया निवासी बजरंग नगर है। वह होम्योपैथी का डॉक्टर है। जबकि दूसरे आरोपी का नाम भरत चौरसिया है। ये दोनों आरोपी दोस्त हैं। डीसीपी राजेश त्रिपाठी की टीम ने मंगलवार रात में ये कार्रवाई की है। जिसकी जानकारी बुधवार को मीडिया को दी गई।

खुद का क्लीनिक चलाता है, नशे का है आदी


डॉ. योगेश लड़इया, आरोपी

योगेश खुद का होम्योपैथी क्लीनिक चलता है। उसने कबूल किया है कि वह खुद भी नशा करने का आदी है। वहीं, दूसरा आरोपी भारत मूल रूप से रीवा का रहने वाला है। वह तीन सालों से मिडलैंड होटल में केयर टेकर का काम कर रहा है। होटल में आने-जाने के दौरान ही उसकी योगेश से पहचान हुई। वह दोस्तों के साथ मिलकर नशा करते हैं।

पत्नी के छोड़ने के बाद लगी लत, 5 लाख का कर्ज

डॉक्टर के बारे में जानकारी मिली है कि वह पत्नी के छोड़ने के बाद ड्रग का आदी हो गया। उसने बैंक और अन्य लोगों से कर्ज लेकर ड्रग लेना शुरू कर दिया। पुलिस की पूछताछ में पता चला कि इसके चलते उसने बैंक से 5 लाख का लोन भी ले लिया। इसके बाद वह भी ड्रग लेने की आदत बंद नहीं कर रहा था।

नशे के बाद मानसिक संतुलन खो देता है डॉक्टर

बताया जा रहा है कि योगेश नशे के बाद अपना मानसिक संतुलन खो देता है। जानकारी में आया कि वह नशे के बाद महिलाओं के कपड़े पहन लेता है। लड़कियों जैसी हरकत भी करता है। पुलिस के मुताबिक उसके मोबाइल में कुछ इस तरह के फोटो भी मिले हैं। जब उसे नशे के साथ पकड़ा तो वहां भी उसने लड़की के कपड़े पहना था।

न्यू ईयर जश्न में नाबालिगों की अश्लीलता

पब में नियम तोड़े, वायरल वीडियो से मचा हंगामा

इंदौर (नप्र)। खजराना इलाके के रिंग रोड स्थित एक पब में न्यू ईयर पार्टी के दौरान नाबालिग लड़के-लड़कियां शामिल हुए। पार्टी में देर रात तक शराब और डांस के बीच अश्लीलता का माहौल देखने को मिला। नशे में झूमते युवाओं के वीडियो सोशल मीडिया पर वायरल हो गए। कमिश्नर संतोष सिंह ने सभी पब और होटलों को तय समय पर बंद करवाने और नशाखोरी करने वालों के खिलाफ कार्रवाई के निर्देश दिए थे। इसके बावजूद, पब में नियमों की अनदेखी हुई और प्रशासन पार्टी में सख्ती से कार्रवाई करने में असफल रहा।

सोशल मीडिया पर वायरल वीडियो

पब के अंदर अश्लील डांस और नाबालिगों की मौजूदगी के वीडियो वायरल होने के बाद पुलिस और प्रशासन की भूमिका पर सवाल उठने लगे हैं। पब खजराना थाना क्षेत्र में आता है, जहां सख्ती के निर्देश होने के बावजूद इस तरह की घटनाएं सामने आई।

हिंदू वादी संगठनों की दूरी

विजयनगर और नगर निगम विवाद के चलते बजरंग दल और हिंदू जागरण मंच के सदस्यों ने इस बार न्यू ईयर पार्टी से दूरी बनाए रखी। 31 दिसंबर की रात, किसी भी पब या होटल के बाहर अश्लीलता रोकने के लिए हिंदूवादी नेता नहीं पहुंचे। बताया जा रहा है कि पुलिस प्रशासन ने पहले ही इन्हें आश्वस्त कर दिया था कि समय सीमा का पालन होगा, इस घटना ने प्रशासन और पुलिस की सक्रियता पर सवाल खड़े कर दिए।

वाइन शॉप के पीछे युवक को चाकू से गोद डाला, हालत गंभीर

इंदौर (नप्र)। लसूडिया इलाके में एक शराब दुकान के पीछे एक युवक पर जानलेवा हमला हुआ है। उसकी हालत बेहद गंभीर बनी हुई है। वह अपने रिश्तेदारों के साथ जा रहा था, तभी आरोपियों ने हमला किया है। फिलहाल उसके बयान नहीं हो पाए हैं। लसूड़िया थाने में पदस्थ जांच अधिकारी परसराम के अनुसार घायल युवक का नाम लखन पिता पाचू निवासी लसूडिया है। निपानिया स्थित वाइन शॉप के पीछे उस पर हमला हुआ है। वह अपने रिश्तेदार हरिराम और ओमकार के साथ जा रहा था, तभी झगडा हुआ था। झगड़े की वजह साफ नहीं हो पाई है। लखन के बयान पुलिस नहीं ले पाई है, उसका ऑपरेशन जारी है। उसकी हालत बेहद नाजुक बनी हुई है। फिलहाल बयान के बाद ही पुलिस आगे की कार्रवाई करेगी।

फिर पकड़ाई जानलेवा चाइना की डोर

इंदौर (नप्र)। भंवरकुआं पुलिस ने चाइनीस मांझा बेच रहे पतंग कारोबारी को पकड़ा है। उससे प्रतिबंधित धागा भी जब्त हुआ है। उसके खिलाफ पुलिस आयुक्त के उल्लंघन का मामला दर्ज किया गया है। भंवर कुआं थाने में पदस्थ सहायक उप निरीक्षक मधुकर विश्वकर्मा के अनुसार पकड़े गए आरोपी का नाम कमल साहू पिता इंद्र कुमार साहू निवासी श्री राम नगर पालदा है। कल उसे कमल पतंग हाउस पोस्ट ऑफिस वाली गली के पास नेमावर रोड श्री राम नगर पालदा से पकड़ा गया है। उसके बारे में जानकारी मिली थी कि वह प्रतिबंधित चाइना डोर बेच रहा है। गौरतलब है कि लगातार हो रहे हादसों की वजह से पुलिस आयुक्त इंदौर ने चाइना धागे के कारोबार पर प्रतिबंध लगा रखा है। आदेश के उल्लंघन के तहत आरोपी कमल पर मुकदमा दर्ज किया गया है।

प्रदर्शन करने वाले स्टूडेंट्स को पुलिस ने हिरासत में लिया

डीडी पार्क में होना थी मीटिंग, साथी बोले-उससे पहले घर पर आ गई पुलिस

इंदौर(नप्र)। नेशनल एजुकेटेड यूथ यूनियन की राष्ट्रीय कोर कमेटी के दो सदस्यों को बुधवार को पुलिस घर से ले गई। 12 बजे वे डीडी पार्क में स्टूडेंट्स के साथ एक मीटिंग करने वाले थे। इसे लेकर नेशनल एजुकेटेड यूथ यूनियन के ट्वीटर हैंडल पर एक ट्वीट भी किया गया है।

इंदौर में हाल ही में एमपीपीएससी ऑफिस के बाहर नेशनल एजुकेटेड यूथ यूनियन के बैनर तले एक महाआंदोलन हुआ था। विभिन्न मांगों को लेकर यूनियन के सदस्य और अभ्यर्थियों ने चार दिन तक धरना प्रदर्शन किया। इस आंदोलन के बाद यूनियन के प्रतिनिधि मंडल ने सीएम डॉ. मोहन यादव से मुलाकात की, जहां उन्हें उनकी मांगें पूरी करने का आश्वासन दिया गया।

प्राप्त जानकारी के अनुसार, हाल ही में एमपीपीएससी द्वारा जारी भर्तियों में कम पदों की संख्या को लेकर यूनियन के राष्ट्रीय कमेटी के सदस्य राधे जाट और अन्य ने भंवरकुआं क्षेत्र स्थित डीडी पार्क में एक मीटिंग रखी थी। इस मीटिंग में कई विषयों पर चर्चा होनी थी। लेकिन इससे पहले ही, पुलिस राधे जाट और रंजीत के घर पहुंची और उन्हें अपने साथ ले गई।

ट्वीट कर दी जानकारी

इस घटना की जानकारी मिलने पर यूनियन के सदस्यों ने अपने आधिकारिक ट्विटर हैंडल पर लिखा, मध्यप्रदेश सरकार की तानाशाही देखिए, अब मीटिंग भी नहीं करने दे रहे। आज दोपहर 12 बजे डीडी पार्क पर स्टूडेंट्स के साथ मीटिंग से पहले ही पुलिस घर आकर राधे सर और रंजीत सर को अपने साथ ले गई। डीडी पार्क पर स्टूडेंट्स को एकत्रित भी नहीं होने दिया जा रहा है। इस ट्वीट में यूनियन ने मुख्यमंत्री डॉ. मोहन यादव, पीसीसी चीफ जीतू पटवारी, उमंग श्रृंगार और अन्य को टैग किया है। इधर, यूनियन के सदस्यों का कहना है कि वे जल्द ही वकील के साथ संबंधित पुलिस थाने जाएंगे।

सड़क हादसे में एक की मौत

इंदौर (नप्र)। सड़क दुर्घटना में एक व्यक्ति की मौत हो गई, उसका शव जिला अस्पताल पहुंचा है। फिलहाल मृतक की शिनाख्त नहीं हो पाई है। मिली जानकारी के अनुसार जिला अस्पताल में आज सुबह एक व्यक्ति का शव पहुंचा है। उसके परिजन अस्पताल नहीं पहुंच पाए हैं मृतक कौन है और कहां हादसे का शिकार हुआ है यह भी जानकारी सामने नहीं आ पाई है। खंडवा रोड पर सुबह सड़क हादसे की बात बताई जा रही है। हादसे में कुछ लोग घायल भी हुए हैं। घायलों को संभवतः निजी अस्पताल ले जाया गया है।

मकान में फटी टंकी, दो घायल

इंदौर (नप्र)। बा ागंगा इलाके के नंदबाग में आज सुबह-सुबह हुए एक हादसे में एक ही परिवार के दो लड़के झुलस गए। दरअसल गैस लीकेज की वजह से यहां टंकी में ब्लास्ट हो गया। हादसे में घर की दीवारें फट गई और दो लोग झुलस गए। उन्हें निजी अस्पताल में भर्ती किया गया है। मिली जानकारी के अनुसार नंदबाग में अल्पना पति पन्नालाल चौधरी का मकान है। पन्नालाल चौधरी का कोरोना के समय निधन हो गया है। आज सुबह अल्पना घर में ही चाय बना रही थी, उसी समय तेज धमाका हुआ दीवार टूट गई और आग लग गई। वहीं पर धर्मेंद्र और देव भी मौजूद थे दोनों आपस में रिश्ते में भाई लगते हैं। दोनों आग की चपेट में आ गए, महिला तो बच गई, दोनों घायलों को निजी अस्पताल में इलाज के लिए भर्ती किया गया है।

चाय की गुमटी में लगी आग- इधर झलारिया इलाके में कल रात चाय की एक गुमटी में आग लग गई। आग की वजह से गुमटी में रखा सारा सामान जलकर खाक हो गया। दमकल विभाग को जानकारी मिली तो गाड़ियां मौके पर पहुंची थी और आग बुझाई गई है।

पुलिसकर्मियों व परिजनों के लिए परामर्श कैम्प का आयोजन

इंदौर(नप्र)। सहज हॉस्पिटल के सहयोग से हड्डी रोग विशेषज्ञ डॉक्टर्स ने पुलिस कर्मियों व उनके परिजनों का स्वास्थ्य परीक्षण व परामर्श कर दिया, उचित उपचार व समझाईश दी गई।

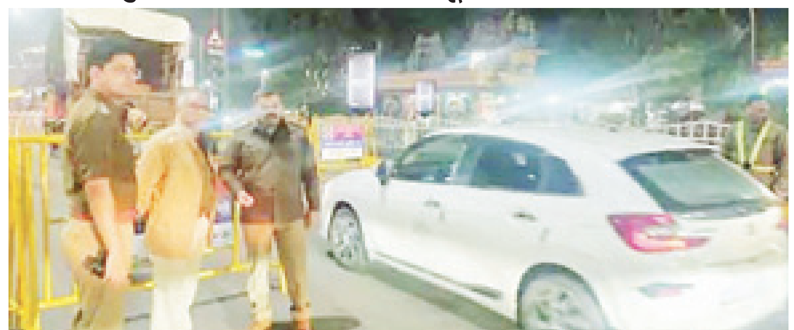
सहज हॉस्पिटल इंदौर के सहयोग से पुलिस कर्मियों व परिजनों के घुटनों व हड्डी रोग से सम्बन्धित समस्याओं के निदान के लिए निशुल्क ऑर्थोपेडिक सर्जन परामर्श व परीक्षण कैम्प व आयोजन कल डीआरपी लाइन इंदौर के यूनिट हॉस्पिटल मे किया गया। उक्त स्वास्थ्य शिविर मे सहज हॉस्पिटल के डॉ विनोद सोनी, मैनेजमेंट टीम के मोहम्मद असरफ एवं उनकी टीम द्वारा इंदौर पुलिस के अधिकारी/कर्मचारियों और उनके परिजनों की घुटनों तथा हड्डी रोगों से संबंधित शारीरिक समस्याओं के उपचार हेतु परामर्श दिया और उनके उपचार के साथ उचित समझाइश भी दी गई। उक्त शिविर के आयोजन में रक्षित निरीक्षक दीपक कुमार पाटील व टीम की अहम भूमिका रही और पुलिसकर्मियों के स्वास्थ्य हेतु समय निकाल कर उक्त शिविर लगाने पर उन्होंने डॉक्टर्स की पूरी टीम का आभार व्यक्त करते हुए धन्यवाद दिया गया।

लुटेरे छीन ले गए मोबाइल

इंदौर (नप्र)। साल की आखिरी रात इंदौर पुलिस ने सड़कों पर पहरा लगा दिया था। बावजूद इसके शहर में मोबाइल छीनने की वारदात हो ही गई। घटना अमित कुमार निवासी द्वारकापुरी के साथ हुई है। उसने पुलिस को बताया कि वह निजी कॉलेज से मास्टर डिग्री की पढ़ाई कर रहा है। सीहोर से वह इंदौर पढ़ाई के लिए आया है। कल रात वह पिपलियाहाना चौराहा पर उतरा और पैदल जा रहा था तभी बाइक सवार दो लड़के पीछे से आए और उसके हाथ से फोन छीन कर फरार हो गए। उसने शोर मचा कर पीछा भी किया लेकिन आरोपी हाथ नहीं आए।

मशीन ने पकड़े सैकड़ों वाहन चालक, ड्रोन से भी रखी गई नजर

पुलिस कमिश्नर सुबह तक सड़कों पर रहे मौजूद



इंदौर (नप्र)। नए साल में शराबी वाहन चालकों की शामत जोरो से आई है। इंदौर पुलिस ने रात से ही सड़कों पर पहरा लगा दिया था। नए साल का जश्न मना कर लौट रहे शराबी वाहन चालकं का सबसे पहले पुलिस से आमना-सामना हुआ। ब्रिथ एनालाइजर मशीन ने जैसे ही ड्रंक एंड ड्राइव की पुष्टि की वैसे ही गाड़ी जमा कर चालान बना दिए गए। कोई घटना दुर्घटना ना हो इसलिए ड्रोन कैमरों से भी नजर रखी गई। इधर इंदौर पुलिस कमिश्नर खुद भी देर रात तक सड़कों पर मौजूद रहे। नए साल के जश्न में डूबे शहर इंदौर में रात से ही सड़कों पर पुलिस ने पहरा लगा दिया था। नाकेबंदी इतनी जबरदस्त थी कि मजाल है कोई गाड़ी वाला बिना पुलिस से आमना-सामना हुए निकल जाए। परिवार के साथ निकल रहे शहर वासियों को पुलिस ने बिल्कुल भी परेशान नहीं किया, लेकिन हुड़दंगी वाहन चालकों को बख्शा भी नहीं। लगभग हर वाहन चालक की जांच ब्रिथ एनालाइजर मशीन से की गई। जैसे ही मशीन ने पुष्टि की कि वाहन चालक नशे में है, वैसे ही गाड़ी को सड़क किनारे रोका गया। गाड़ी जप्त कर चालानी कार्रवाई की गई है। इंदौर पुलिस कमिश्नर संतोष सिंह ने भी रात भर अपने मातहतों पर नजर रखी। वह खुद भी पूरे शहर का भ्रमण करते रहे। जहां भी चौराहे और चेकिंग पॉइंट लगे थे वह खुद वहां पर रुके। चेकिंग सही तरीके से हो रही है या नहीं इसका मुआयना किया। अधिकारियों को दिशा निर्देश दिए साथ ही परिवार के साथ जा रहे लोग परेशान ना हो इस बात को भी सुनिश्चित किया गया। देर रात तक चले पुलिस के अभियान में सैकड़ो गाड़ियां थानों पर जमा हो गए हैं। अब यह गाड़ियां न्यायालय में दंड जमा होने के बाद ही उनके मालिकों को सौंपी जाएगी। कुल मिलाकर पुलिस की सख्ती से कहीं कोई अप्रिय स्थिति शहर में नहीं बनी। ड्रोन कैमरों में भी कोई ऐसी घटना कैद नहीं हुई जिससे लॉ एंड ऑर्डर की स्थिति बिगड़े।